



भारतीय प्रतिभूति और विनियम बोर्ड Securities and Exchange Board of India

Discussion Paper on "Revision of Clause – 41 of Equity Listing Agreement"

Background:

1. Clause-41 of Equity Listing Agreement provides the framework for preparation, authentication and submission of Financial Results by listed companies.
2. Though sub-clauses of Clause-41 have been regularly updated as and when the need arose, revision of entire Clause-41 is proposed to be undertaken due to the following:
 - a) As the focus of the present Clause-41 is on manufacturing companies, the non-manufacturing companies are required to make disclosures in line with that of manufacturing companies which may not be appropriate.
 - b) Piece-meal updation of sub-clauses within the Clause-41 has led to inconsistencies and ambiguities in interpretation of the policy intent.
 - c) Receipt of various representations requesting for modifications.
 - d) Recent adoption of Revised Schedule-VI of Companies Act, 1956, revision in Accounting/ Auditing Standards, etc.

Reference to SEBI Committee on Disclosures and Accounting Standards (SCODA)

3. SCODA is an advisory committee constituted by SEBI to advice on matters relating to disclosures and accounting standards. As part of review of the extant norms relating to disclosure requirements, the committee reviewed the Clause-41 of the Equity Listing Agreement.

Revised Clause-41

4. Based on the recommendations of the said committee, some of the provisions of Clause-41 have been revised and the same is placed at Annexure. The revised format is expected to improve the disclosure standards and reduce the compliance cost/time for the listed companies.

As the Companies Bill, 2012 is in the process of being implemented; the proposed disclosure requirements under Clause-41 may be revised to make them consistent with requirements of Companies Bill, 2012.

The salient features of the revised Clause-41 are as under:

Proposed new requirements

- 4.1. Format for Finance Companies: As the nature of business of Finance Companies is similar to banking companies, the formats have been suitably modified which can now be used by both banking companies and other finance companies.
- 4.2. Disclosure of half yearly (every six months) consolidated financial statements: The disclosure of half yearly (every six months) consolidated financial statements has been made mandatory in case there is a variation in the revenue / total assets / total liabilities / profits (loss) in the consolidated financial results of 20% or more vis-à-vis the corresponding amounts in the standalone financial results as per the last annual audited financial statements.
- 4.3. In respect of foreign subsidiaries/ joint ventures the consolidated results shall include reviewed/ audited results of such number of foreign subsidiaries which together with the reviewed/ audited results of all Indian subsidiaries/ joint ventures would constitute not less than 80% of the consolidated turnover/ net worth/ profit (loss).
- 4.4. Mandatory disclosure of Book Value of equity shares half yearly (every six months).
- 4.5. Mandatory presentation of amounts in financial statements in Rs. Cr. with 2 decimals in order to bring consistency and easy comparability.
- 4.6. Mandatory submission of statement of cash flow half yearly (every six months) in addition to the statement of assets and liabilities.
- 4.7. Mandatory disclosure of details of the discontinued operations as part of the notes to the financial results.
- 4.8. The financial results of the companies which do not have a Managing Director, are compulsorily required to be approved by the Board as the Committee for approval of financial results cannot be formed without the Managing Director. In order to enable such companies to constitute the Committee for approval of financial results, it has been proposed that the Committee for approval of financial results shall consist of not less than one third of the directors and shall include at least one whole time Director and one independent director.

Proposed modifications

- 4.9. Publication of the results in notified Indian Accounting Standards: The option of publishing consolidated results only in IFRS to be discontinued and listed companies will be required to submit consolidated financial results as per notified AS (Indian GAAP). The listed companies may still

have option to submit consolidated financial results as per IFRS notified by IASB in addition to publishing financial results as per notified AS.

4.10. The formats of the Auditor's Report have been revised to align them with reporting requirements under revised auditing standards, such as SRE 2410 ("Review of Interim Financial Information Performed by the Independent Auditor of the Entity"), SA 700 – 706 (Standards of Auditing), etc.

4.11. The reference to "Chairman" has been replaced with "Chairperson".

Proposed clarifications

4.12. Clarification to Clause 41(I)(d) on the last quarter results: The figures of last quarter are the balancing figures between the audited figures in respect of the full financial year and the published year to date figures upto the quarter preceding the last quarter of the financial year. Hence, the same shall be stated as "Fourth Quarter (balancing figures)" unless the company presents audited quarterly financial results. Further, in such cases, no separate review / audit report is required to be submitted to the stock exchange with respect to the last quarter.

4.13. Disclosure of impact of change in accounting policy: If there are any changes in the accounting policies during the year, the impact of the same on the prior quarters of the year, included in the current quarter results, shall be disclosed separately by way of a note to the financial results of the current quarter, without restating the previously published figures.

4.14. Clause - 41 refers to the expression "qualification or other reservation". It is clarified that the expression "other reservation" would mean "in the nature of an adverse comment or disclaimer".

4.15. "Exceptional Items" are highly judgmental and it was observed that many companies follow divergent and inconsistent practices. The 'exceptional items' shall be disclosed as a line item in the main table instead of in the "Notes" to enhance visibility. Further, the definition of 'exceptional items' has also been modified to bring more clarity in disclosures.

4.16. The term "Half-year" has been modified to "every six months in the financial year" to facilitate companies having financial year with fifteen months/ eighteen months.

4.17. If a company submits quarterly consolidated financial results in addition to the standalone financial results, it may submit the quarterly or annual segment information only in the consolidated financial results.

4.18. The quarterly standalone and consolidated (where applicable) financial results shall be approved on the same date by the Board of Directors of the company or by a committee thereof, other than the Audit Committee, and shall be submitted together, to the Stock Exchange.

Proposed deletion

4.19. Removal of the requirement for management to respond to variations in excess of 10% between the unaudited results and the reviewed/audited results, as auditors are now required to carry out their review/ audit prior to submission of the results making the said requirement redundant.

5. Public Comments

It is proposed to replace the existing Clause-41 of Equity Listing Agreement with the draft placed at Annexure. Considering the importance of Clause-41 for listed companies, public comments on the draft proposals are solicited. Specific comments/ suggestions clearly indicating the sub-clause referred to would be highly appreciated. Such comments may please be emailed on or before September 13, 2013, to revisedclause41@sebi.gov.in or sent, by post, to:-

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Annexure

Revised Clause-41 of Equity Listing Agreement

41. The company agrees to comply with the following provisions:

I) Preparation and Submission of Financial Results

- a) The financial results filed and published in compliance with this clause shall be prepared on the basis of accrual accounting policy and in accordance with uniform accounting practices adopted for all the periods.
- b) The company shall submit its quarterly, half-yearly, year to date and annual financial results to the stock exchange in the manner prescribed in this clause.
- c) The company has an option either to submit audited or unaudited quarterly and year to date financial results to the stock exchange within forty-five days of the end of each quarter (other than the last quarter), subject to the following:
 - (i) In case the company opts to submit unaudited financial results, they shall be subjected to limited review by the statutory auditors of the company (or in case of public sector undertakings, by any practicing Chartered Accountant) and such limited reviewed results (financial results accompanied by the limited review report) shall be submitted to Stock Exchange within forty-five days from the end of the quarter.
 - (ii) In case the company opts to submit audited financial results, they shall be accompanied by the audit report.
- d) The company shall submit audited financial results for the entire financial year, within sixty days of the end of the financial year. The company shall also submit the financial results in respect of the last quarter along with the results for the entire financial year, with a note that the figures of last quarter are the balancing figures between the audited figures in respect of the full financial year and the published year to date figures upto the quarter preceding the last quarter of the financial year and as such the same shall be stated as "Fourth Quarter (balancing figures)" unless the company presents audited quarterly financial results. No separate review / audit report is required to be submitted to the stock exchange with respect to the last quarter unless the company presents audited quarterly financial results.
- e) If the company has subsidiaries, -
 - (i) it may, in addition to submitting quarterly and year to date stand alone financial results to the stock exchange under sub-clause (c) i.e. within forty-five days of the end of the quarter, also submit quarterly and year to date consolidated financial results as per Indian GAAP within forty-five days from the end of the quarter and they shall be subjected to limited review or audit ,

as the case may be, by the statutory auditors of the company (or in case of public sector undertakings, by any practicing Chartered Accountant).

- (ii) if it does not opt to submit quarterly and year to date consolidated financial results as per sub-clause (e)(i) above, it shall mandatorily submit consolidated financial results (including statement of assets and liabilities) liabilities and cash flow statement) for the first half-year if the duration of financial year of the company is less than or equal to 12 months, and for the first and second half-years if the duration of financial year of the company is more than 12 months, within forty-five days from the end of the respective half-year (every six months) and they shall be subjected to limited review or audit, as the case may be, by the statutory auditors of the company (or in case of public sector undertakings, by any practicing Chartered Accountant). Such mandatory submission of half-yearly consolidated results would be required only if there is a variation of 20% or more in the revenue / total assets / total liabilities / profits (loss) in the consolidated financial results vis-à-vis the corresponding amounts in the standalone financial results as per the last annual audited financial statements.
- (iii) while submitting annual audited financial results prepared on stand-alone basis under sub-clause (d), it shall also submit annual audited consolidated financial results to the stock exchange within sixty days from the end of the financial year.
- (iv) Note: Where a company opts for submitting quarterly consolidated results as or is required to submit half-yearly (every six months) and annual consolidated results, such consolidated financial results shall include reviewed/ audited results, as the case may be, of all Indian subsidiaries/ joint ventures. In respect of foreign subsidiaries/joint ventures the consolidated results shall include reviewed/ audited results of such number of foreign subsidiaries which together with the reviewed/audited results of all Indian subsidiaries/joint ventures would constitute not less than 80% of the consolidated turnover/net worth/profit (loss). The foreign subsidiaries/joint ventures shall be reviewed/ audited by an auditor qualified to conduct the audit of such accounts as per the rules of the respective foreign country where such entity is incorporated or by an Indian auditor where the foreign country does not have an organized audit framework. As a part of its audited or limited reviewed financial results for half-year (every six months) of the financial year and the audited results for the financial year, the company shall also submit by way of a note, a statement of assets and liabilities and a cash flow statement as at the end of every six months of the financial year/ as at the end of the reporting period, as applicable.
- f) The standalone and consolidated (where applicable) financial results covered under this sub-clause shall be submitted together to the stock exchange within fifteen minutes of conclusion of the meeting of the Board or Committee in which

they were approved pursuant to sub-clause (II), through such mode as may be specified by the stock exchange.

- g) In case the company has subsidiaries and it opts to submit consolidated financial results as mentioned at sub-clause (e) above, it may submit consolidated financials as per the International Financial Reporting Standards (IFRS) in addition to the consolidated financial results as per Indian GAAP. The requirements of review/audit by auditors shall apply to results under IFRS in the same manner as applicable for Indian GAAP results.
- h) The company shall ensure that the limited review/audit reports submitted to the stock exchanges on a quarterly/ half yearly (every six months)/ annual basis shall be given only by an auditor who has subjected himself to the peer review process of the Institute of Chartered Accountants of India (ICAI) and holds a valid certificate issued by the Peer Review Board of the ICAI.

II) Manner of approval and authentication of the financial results

- a) The quarterly and half-yearly (every six months) standalone and consolidated (where applicable) financial results submitted under sub-clause (I) shall together be approved on the same date by the Board of Directors of the company or by a committee thereof, other than the Audit Committee.

Provided that when the quarterly financial results are approved by the Committee they shall be placed before the Board at its next meeting:

Provided further that while placing the financial results before the Board, the Chief Executive Officer and Chief Financial Officer of the company, by whatever name called, shall certify that the financial results do not contain any false or misleading statement or figures and do not omit any material fact which may make the statements or figures contained therein misleading.

- b) The Committee mentioned in sub-clause (a) above shall consist of not less than one third of the directors and shall include the Managing Director and at least one independent director. In case the company does not have a Managing Director, the Committee mentioned in sub-clause (a) above shall consist of not less than one third of the directors and shall include at least one whole time Director and at least one independent director.
- c) The financial results submitted to the stock exchange shall be signed by the Chairperson or Managing Director, or a whole time director. In the absence of all of them, it shall be signed by any other director of the company who is duly authorized by the Board to sign the financial results.
- d) The limited review report / audit report mentioned in sub-clause (I) (c) (e)(i) and (e)(ii) shall be placed before the Board of directors or the Committee mentioned in sub-clause (b) above at their meeting which approves the financial results, before being submitted to the stock exchange .

Provided that when the limited review report/ audit report is placed before the Committee they shall also be placed before the Board at its next meeting.

- e) The annual audited financial results shall be approved by the Board of Directors of the company and shall be signed in the manner specified in sub-clause (c) above.

III) Intimation of Board Meeting

- a) The company shall give prior intimation of the date and purpose of meetings of the Board or Committee in which the financial results will be considered under sub-clause (II)(a) or (II)(e), as the case may be, at least seven clear calendar days prior to the meeting (excluding the date of the intimation and date of the meeting).
- b) The company shall also simultaneously issue a public notice at least in one English daily newspaper circulating in the whole or substantially the whole of India and in one daily newspaper published in the language of the region, where the registered office of the company is situated.

IV) Other requirements as to financial results

- a) If in the review/audit (as the case may be) report, the auditor has expressed any qualification or other reservation in respect of the limited reviewed/ audited financial results submitted or published under this clause, the company shall disclose such qualification or other reservation and impact of the same on the profit or loss, while publishing or submitting such results. Where the impact is not quantifiable a statement to that effect shall be made.
- b) If the auditor has expressed any qualification or other reservation in his audit report or limited review report in respect of the financial results of any previous financial year or quarter which has an impact on the profit or loss of the reportable period, the company shall also include as a note to the financial results –
 - (i) how the qualification or other reservation has been resolved; or
 - (ii) if it has not been resolved, the reason therefore and the steps which the company intends to take in the matter.
- c) If the company has changed its name suggesting any new line of business, it shall disclose the net sales or income, expenditure and net profit or loss after tax figures pertaining to the said new line of business separately in the financial results and shall continue to make such disclosures for the three years succeeding the date of change in name.

Provided that tax expense shall be allocated between the said new line of business and other business of the company in the ratio of the respective

figures of net profit before tax, subject to any specific exemption, deduction or concession available under the tax laws.

- d) If the company has not commenced commercial production or commercial operations during the reportable period, the company shall, instead of submitting financial results, disclose the details of amount raised, the portions thereof which is utilized and that remaining unutilized, the details of investment made pending utilisation, brief description of the project which is pending completion, status of the project and expected date of commencement of commercial production or commercial operations.

Explanation: For the purposes of this sub-clause –

- (i) the details mentioned above, shall be approved by the Board or a Committee thereof, based on certification by the Chief Executive Officer and Chief Financial Officer, in compliance with sub-clause (II);
 - (ii) the expression “amounts raised” shall mean the proceeds of any issue of shares or debentures made by the company.
- e) The quarterly, half yearly (every six months) and year to date financial results shall be prepared in accordance with the recognition and measurement principles laid down in Accounting Standard 25 (AS 25 – Interim Financial Reporting) notified under the Company (Accounting Standards) Rules, 2006 (as amended),) / issued by the Institute of Chartered Accountants of India (ICAI), as applicable, to the extent there is no conflict with any specific requirement stated in this clause.
- f) When items of income and expense within profit or loss from ordinary activities are of such size, nature or incidence that their disclosure is relevant to explain the performance of the company for the period , the nature and amount of such items should be disclosed as Exceptional items in the financial results as envisaged in Para 12 to 14 of the Accounting Standard 5 (AS 5 – Net Profit or Loss for the Period, Prior Period Items and Changes in Accounting Policies) notified under the Company (Accounting Standards) Rules, 2006 (as amended) / issued by the Institute of Chartered Accountants of India (ICAI), as applicable. Such disclosure should include exceptional and/or non-recurring transactions which are material.
- g) Extraordinary items, if any, shall be disclosed in the financial results in accordance with Accounting Standard 5 (AS 5 – Net Profit or Loss for the Period, Prior Period Items and Changes in Accounting Policies) notified under the Company (Accounting Standards) Rules, 2006 (as amended)) / issued by the Institute of Chartered Accountants of India (ICAI), as applicable .
- h) Changes in accounting policies, if any, shall be disclosed in accordance with Accounting Standard 5 (AS 5 – Net Profit or Loss for the Period, Prior Period Items and Changes in Accounting Policies) notified under the Company

(Accounting Standards) Rules, 2006 (as amended) / issued by the Institute of Chartered Accountants of India (ICAI), as applicable. If there are any changes in the accounting policies during the year, the impact of the same on the prior quarters of the year, included in the current quarter results, should be disclosed separately by way of a note to the financial results of the current quarter without restating the previously published figures.. Where the impact is not quantifiable a statement to that effect shall be made.

- i) The Profit / (Loss) from discontinuing operations shall be determined in accordance with Accounting Standard 24 (AS 24 – Discontinuing Operations) notified under the Company (Accounting Standards) Rules, 2006 (as amended) and disclosed separately in the notes to the financial results.
- j) Companies, whose revenues are subject to material seasonal variations, shall disclose the seasonal nature of their activities. In addition, they may supplement their financial results with information (which shall also be subjected to review/audit) for the 12 months period ending on the last day of the quarter for the current and preceding years on a rolling basis.
- k) The company shall disclose any event or transaction which occurred during the quarter that is material to an understanding of the results for the quarter including but not limited to completion of expansion and diversification programmes, strikes and lock-outs, change in management and change in capital structure. The company shall also disclose similar material events or transactions that take place subsequent to the end of the quarter till the date of the approval of the financial results by the Board or Committee and submission of such financial results to the Stock Exchanges.
- l) The company shall disclose the following in respect of dividends paid or recommended for the year, including interim dividends:
 - (i) amount of dividend distributed or proposed for distribution per share; the amounts in respect of different classes of shares shall be distinguished and the nominal values of shares shall also be indicated;
 - (ii) where dividend is paid or proposed to be paid pro-rata for shares allotted during the year, the date of allotment and number of shares allotted, pro-rata amount of dividend per share and the aggregate amount of dividend paid or proposed to be paid on pro-rata basis.
- m) The company shall disclose the effect on the financial results of material changes in the composition of the company, if any, including but not limited to business combinations, acquisitions or disposal of subsidiaries and long term investments, any other form of restructuring and discontinuance of operations.

- n) The company shall also disclose the number of investor complaints pending at the beginning of the quarter, those received and disposed of during the quarter and those remaining unresolved at the end of the quarter.

V) Formats

- a) The quarterly, half yearly (every six months) and annual financial results shall be in the format given in Annexure I for companies other than Banks/ Finance Companies and that given in Annexure II for Banks/ Finance Companies.
- b) Consolidated financial results shall be in the same format as is applicable to stand-alone financial results. Additionally, details relating to minority interest, share of associates and other related items shall be separately given as additional row items.
- c) If the company has more than one reportable primary segment in terms of Accounting Standard 17 (AS 17 – Segment Reporting) notified under the Company (Accounting Standards) Rules, 2006 (as amended) / issued by the Institute of Chartered Accountants of India (ICAI), as applicable , it shall also submit quarterly, half yearly (every six months) and annual segment information as part of the financial results in the format given in Annexure III.

If a company submits quarterly consolidated financial results in addition to the standalone financial results, it may submit the quarterly, half yearly (every six months) and annual segment information only in the consolidated financial results.

- d) Limited review reports shall be given by auditors in the format given in Annexure IV for financial results for companies other than Banks/ Finance Companies and in the format given in Annexure V for financial results for Banks/ Finance Companies.
- e) In case of audited financial reports, the audit report shall be given in the format given in Annexure VI for financial results for companies other than Banks/ Finance Companies and in the format given in Annexure VII for financial results for Banks/ Finance Companies.
- f) Disclosure of half yearly (every six months) and annual Balance Sheet items (statement of assets and liabilities) and cash flow items (cash flow statement) as per sub-clause (I)(e)(iv) shall be in the format specified in Annexure VIII and IX, respectively.
- g) All the amounts disclosed in the financial results shall be provided in Rupees Crores with figures to two decimals.

VI) Publication of financial results in newspapers

- a) The company shall, within 48 hours of conclusion of the Board or Committee meeting at which the financial results were approved, publish a copy of the financial results which were submitted to the stock exchange at least in one English daily newspaper circulating in the whole or substantially the whole of India and in one daily newspaper published in the language of the region, where the registered office of the company is situated:

Provided that where the limited review/ audit report includes any qualification or other reservation the company shall also publish the qualifications or other reservations, if any, expressed by the auditor together with the results.

- b) Where the company has submitted consolidated financial results in addition to stand-alone financial results under sub-clause (l)(e), it may publish only the consolidated financial results along with the following items on a stand-alone basis, as a foot note:- (a) Turnover (b) Profit before tax (c) Profit after tax in the newspapers, subject to the following:

(i) It shall intimate its option to the stock exchange in the first quarter of the financial year or within such extended period as may be specified by SEBI in this regard and shall not change the same during the financial year;

(ii) In case the company changes its option in any subsequent year, it shall furnish comparable figures for the previous year in accordance with the option exercised for the current year.

(iii) It shall give a reference in the newspaper publication, to the places, such as the company's website and stock exchanges' websites, where the standalone financial results of the company are available.

(iv) Companies that are required to prepare consolidated financial results for the first time at the end of a financial year shall exercise the option mentioned at sub-clause (b)(i) above in respect of the quarter during the financial year in which they first acquire the subsidiary.

VII) Interpretation

For the purposes of this clause, -

- a) 'financial year' means the period of twelve months commencing on the first day of April every year, subject however to sub-clauses (e) to (h) below;
- b) 'annual results' mean the financial results prepared in accordance with this clause in respect of a financial year;

- c) 'half year' mean the period of six months commencing on the first day after end of previous financial year/ half year, subject however to sub-clauses (f) to (i) below;
- d) 'quarter' means the period of three months commencing on the first day of April, July, October or January of a financial year, subject however to sub-clauses (f) to (i) below;
- e) 'financial results' mean the financial results prepared in accordance with this clause;
- f) if the duration of financial year of the company is more than 12 months but does not exceed 15 months, there shall be 5 quarters in a financial year;
- g) if the duration of financial year of the company is more than 15 months but does not exceed 18 months, there shall be 6 quarters in a financial year;
- h) subject to the provisions of the Companies Act or other applicable statutes, the company may at its option have a financial year commencing on a date other than the first day of April;
- i) subject to the provisions of the Companies Act or other applicable statutes, the company may at its option have quarters commencing on dates other than those mentioned at sub-clause (c) above, however, the duration of the said quarter shall be 3 months;
- j) other reservation shall mean - other reservation (in the nature of an adverse comment or disclaimer).

ANNEXURE - I TO CLAUSE 41

Format For Submission of Statement Of Unaudited/Audited Financial Results By Companies Other Than Banks/ Finance Companies

| Part I (Rs. in Cr.)* | | | | | | |
|---|-------------------------------------|---------------------------------------|--|--|---|----------------------------------|
| Standalone / Consolidated Unaudited / Audited Financial Results for the Quarter and ___ Months Ended dd/mm/yyyy | | | | | | |
| Particulars | Current 3 months ended (dd/mm/yyyy) | Preceding 3 months ended (dd/mm/yyyy) | Previous corresponding 3 months ended (dd/mm/yyyy) | Year to date figures for current period ended (dd/mm/yyyy) | Year to date figures for the previous year ended (dd/mm/yyyy) | Previous year ended (dd/mm/yyyy) |
| (Refer Notes Below) | (Unaudited)/ (Audited)** | (Unaudited)/ (Audited)** | (Unaudited)/ (Audited)** | (Unaudited)/ (Audited)** | (Unaudited)/ (Audited)** | (Audited) |
| 1. Income from Operations | | | | | | |
| (a) Net Sales/Income from Operations (Net of excise duty) | | | | | | |
| (b) Other Operating Income | | | | | | |
| Total income from Operations (net) (a)+(b) | | | | | | |
| 2. Expenses | | | | | | |
| (a) Cost of Materials consumed | | | | | | |
| (b) Purchase of stock-in-trade | | | | | | |
| (c) Changes in inventories of finished goods, work-in-progress and stock-in-trade | | | | | | |
| (d) Employee benefits expense | | | | | | |
| (e) Depreciation and amortisation expense | | | | | | |
| (f) Other expenses (Any item | | | | | | |

| Part I | | | | | | |
|---|--|--|---|---|--|---|
| (Rs. in Cr.)* | | | | | | |
| Standalone / Consolidated Unaudited / Audited Financial Results for the Quarter and __ Months Ended dd/mm/yyyy | | | | | | |
| Particulars | Current 3 months ended (dd/mm/yyyy) | Preceding 3 months ended (dd/mm/yyyy) | Previous corresponding 3 months ended (dd/mm/yyyy) | Year to date figures for current period ended (dd/mm/yyyy) | Year to date figures for the previous year ended (dd/mm/yyyy) | Previous year ended (dd/mm/yyyy) |
| (Refer Notes Below) | (Unaudited)/ (Audited)** | (Unaudited)/ (Audited)** | (Unaudited)/ (Audited)** | (Unaudited)/ (Audited)** | (Unaudited)/ (Audited)** | (Audited) |
| exceeding 10% of the total expenses relating to operations to be shown separately) | | | | | | |
| Total Expenses (a)+(b)+(c)+(d)+(e)+(f) | | | | | | |
| 3. Profit / (Loss) from operations before other income, finance costs and exceptional items (1-2) | | | | | | |
| 4. Other Income | | | | | | |
| 5. Profit / (Loss) from ordinary activities before finance costs and exceptional items (3 + 4) | | | | | | |
| 6. Finance Costs | | | | | | |
| 7. Profit / (Loss) from ordinary activities after finance costs but before exceptional items (5 - 6) | | | | | | |
| 8. Exceptional Items | | | | | | |

| Part I | | | | | | |
|---|--|--|---|---|--|---|
| (Rs. in Cr.)* | | | | | | |
| Standalone / Consolidated Unaudited / Audited Financial Results for the Quarter and __ Months Ended dd/mm/yyyy | | | | | | |
| Particulars | Current 3 months ended (dd/mm/yyyy) | Preceding 3 months ended (dd/mm/yyyy) | Previous corresponding 3 months ended (dd/mm/yyyy) | Year to date figures for current period ended (dd/mm/yyyy) | Year to date figures for the previous year ended (dd/mm/yyyy) | Previous year ended (dd/mm/yyyy) |
| (Refer Notes Below) | (Unaudited)/ (Audited)** | (Unaudited)/ (Audited)** | (Unaudited)/ (Audited)** | (Unaudited)/ (Audited)** | (Unaudited)/ (Audited)** | (Audited) |
| 9. Profit / (Loss) from ordinary activities before tax (7 + 8) | | | | | | |
| 10. Tax expense | | | | | | |
| 11. Net Profit / (Loss) from ordinary activities after tax (9 - 10) | | | | | | |
| 12. Extraordinary items (net of tax ` expense Rs. ____) | | | | | | |
| 13. Net Profit / (Loss) after taxes but before share of profit / (loss) of associates and minority interest# (11 + 12) | | | | | | |
| 14. Share of Profit / (loss) of associates# | | | | | | |
| 15. Minority Interest# | | | | | | |
| 16. Net Profit / (Loss) for the period (13 + 14 + 15) | | | | | | |
| 17. Paid-up equity share capital (Face Value of the Share shall be | | | | | | |

| Part I | | | | | | |
|--|--|--|---|---|--|---|
| (Rs. in Cr.)* | | | | | | |
| Standalone / Consolidated Unaudited / Audited Financial Results for the Quarter and __ Months Ended dd/mm/yyyy | | | | | | |
| Particulars | Current 3 months ended (dd/mm/yyyy) | Preceding 3 months ended (dd/mm/yyyy) | Previous corresponding 3 months ended (dd/mm/yyyy) | Year to date figures for current period ended (dd/mm/yyyy) | Year to date figures for the previous year ended (dd/mm/yyyy) | Previous year ended (dd/mm/yyyy) |
| (Refer Notes Below) | (Unaudited)/ (Audited)** | (Unaudited)/ (Audited)** | (Unaudited)/ (Audited)** | (Unaudited)/ (Audited)** | (Unaudited)/ (Audited)** | (Audited) |
| indicated) | | | | | | |
| 18. Reserve excluding Revaluation Reserves (as per balance sheet of previous accounting year) | | | | | | |
| 19.i Earnings Per Share (EPS) (before extraordinary items) (of Face Value Rs. ___/- each) (not annualised): (a) Basic (b) Diluted 19.ii Earnings Per Share (EPS) (after extraordinary items) (of Face Value Rs. ___/- each) (not annualised): (a) Basic (b) Diluted | | | | | | |

| Part I | | | | | | |
|---|--|--|---|---|--|---|
| (Rs. in Cr.)* | | | | | | |
| Standalone / Consolidated Unaudited / Audited Financial Results for the Quarter and __ Months Ended dd/mm/yyyy | | | | | | |
| Particulars | Current 3 months ended (dd/mm/yyyy) | Preceding 3 months ended (dd/mm/yyyy) | Previous corresponding 3 months ended (dd/mm/yyyy) | Year to date figures for current period ended (dd/mm/yyyy) | Year to date figures for the previous year ended (dd/mm/yyyy) | Previous year ended (dd/mm/yyyy) |
| (Refer Notes Below) | (Unaudited)/ (Audited)** | (Unaudited)/ (Audited)** | (Unaudited)/ (Audited)** | (Unaudited)/ (Audited)** | (Unaudited)/ (Audited)** | (Audited) |
| 20. i. Book value per share[§] (before extraordinary items) (of Face Value Rs. ___/- each): | | | | | | |
| 20.ii. Book value per share[§] (after extraordinary items) (of Face Value Rs. ___/- each): | | | | | | |

See accompanying notes to the financial results

*indicate the denomination for the amounts used

**strike off whichever is not applicable

#Applicable in the case of consolidated results.

§Applicable for half-yearly (every 6 months) reporting

Note 1: The classification / disclosure of items in the financial results shall be in accordance with the Revised Schedule VI of the Companies Act, 1956.

Note 2: Basic and Diluted EPS before and after Extraordinary items (not to be annualised) for the period, for the year to date and for the previous year shall be disclosed for each class of equity shares in accordance with Accounting Standard 20 (AS 20 - Earnings Per Share) notified

under the Company (Accounting Standards) Rules, 2006 (as amended) / issued by the Institute of Chartered Accountants of India (ICAI), as applicable.

Note 3: Further to the above, profit / loss from discontinuing operations, if any, included in the above shall be disclosed with details thereof in the following format in accordance with Accounting Standard 24 (AS 24 – Discontinuing Operations) notified under the Company (Accounting Standards) Rules, 2006 (as amended) issued by the Institute of Chartered Accountants of India (ICAI), as applicable.

Information relating to discontinuing operations

(Rs. in Cr.)*

| Particulars | | Current 3 months ended (dd/mm/yyyy) | Preceding 3 months ended (dd/mm/yyyy) | Previous year corresponding 3 months ended (dd/mm/yyyy) | Year to date figures for current period ended (dd/mm/yyyy) | Year to date figures for the previous year ended (dd/mm/yyyy) | Previous year ended (dd/mm/yyyy) |
|-------------|--|--|--|--|--|---|---|
| | | (Unaudited)/ (Audited)** | (Unaudited)/ (Audited)** | (Unaudited)/ (Audited)** | (Unaudited)/ (Audited)** | (Unaudited)/ (Audited)** | (Audited) |
| 1 | Profit / (Loss) before tax from ordinary activities attributable to discontinuing operations | | | | | | |
| 2 | Gain / (Loss) on disposal of assets / settlement of liabilities attributable to discontinuing operations | | | | | | |
| 3 | Add / (Less): Tax expense of discontinuing operations (a)+(b) | | | | | | |

| | | | | | | | |
|----------|---|--|--|--|--|--|--|
| | (a) on ordinary activities attributable to discontinuing operations | | | | | | |
| | (b) on gain / (loss) on disposal of assets / settlement of liabilities attributable to discontinuing operations | | | | | | |
| 4 | Profit / (Loss) from discontinuing operations (1 + 2 + 3) | | | | | | |

*Rupees crores with figures to two decimals

**strike off whichever is not applicable

Note 4: The figures for the last quarter of the financial year in columns “Current 3 months ended (dd/mm/yyyy)” and “Previous year corresponding 3 months ended (dd/mm/yyyy)” shall be the balancing figures between the audited figures for the respective full financial year and the published year-to-date figures upto the quarter preceding the last quarter of the respective financial year and as such shall be stated as "Unaudited", unless the Company presents audited quarterly financial results.

Note 5: In case of companies where both equity and debt securities are listed, the following additional information shall be given after Earnings Per Share, as required under clause 4 of Part A of the Listing Agreement for Debt Securities:

(a) debt service coverage ratio; and

(b) interest service coverage ratio.

(To be computed as per applicable Annexure I, II or III of the Listing Agreement for Debt Securities)

| PART II - Select Information for the Quarter and _____ Months Ended dd/mm/yyyy | | | | | |
|---|--|--|--|--|---|
| | Particulars | 3 months ended as at (dd/mm/yyyy) | Preceding 3 months ended as at (dd/mm/yyyy) | Previous year corresponding 3 months ended as at (dd/mm/yyyy) | Previous year ended as at (dd/mm/yyyy) |
| A | PARTICULARS OF SHAREHOLDING | | | | |
| 1 | Public shareholding | | | | |
| | a. Number of shares | | | | |
| | b. Percentage of shareholding | | | | |
| 2 | Promoters and Promoter Group Shareholding | | | | |
| | a) Pledged / Encumbered | | | | |
| | - Number of shares | | | | |
| | - Percentage of shares (as a % of the total shareholding of promoter and promoter group) | | | | |
| | - Percentage of shares (as a % of the total share capital of the company) | | | | |
| | b) Non – encumbered | | | | |
| | - Number of shares | | | | |
| | - Percentage of shares (as a % of the total shareholding of the Promoter and Promoter group) | | | | |
| | - Percentage of shares (as a % of the total share capital of the company) | | | | |

| | Particulars | 3 months ended (dd/mm/yyyy) |
|----------|--|------------------------------------|
| B | INVESTOR COMPLAINTS Pending at the beginning of the quarter Received during the quarter Disposed of during the quarter Remaining unresolved at the end of the quarter | |

Annexure - II to Clause 41
Format for Submission of Statement of Unaudited / Audited Financial Results by Banks/ Finance Companies

| (Rs. in Cr.)* | | | | | | |
|---|--|--|--|--|---|---|
| Part I – Standalone / Consolidated Unaudited / Audited Financial Results for the Quarter and _____ Months Ended dd/mm/yyyy | | | | | | |
| Particulars | Current 3 months ended (dd/mm/yyyy) | Preceding 3 months ended (dd/mm/yyyy) | Previous year corresponding 3 months ended (dd/mm/yyyy) | Year to date figures for current period ended (dd/mm/yyyy) | Year to date figures for the previous year ended (dd/mm/yyyy) | Previous year ended (dd/mm/yyyy) |
| (Refer Notes Below) | (Unaudited)/ (Audited)** | (Unaudited)/ (Audited)** | (Unaudited)/ (Audited)** | (Unaudited)/ (Audited)** | (Unaudited)/ (Audited)** | (Audited) |
| 1. Interest earned /Income from operations (a)+(b)+(c)+(d) | | | | | | |
| (a) Interest/ discount on advances/ bills | | | | | | |
| (b)Income on investments | | | | | | |
| (c)Interest on balances with Reserve Bank of India and other inter-bank funds (Applicable to Banks) OR Income from leases (Applicable to Finance Companies) | | | | | | |
| (d)Others (All items exceeding 10% of the total interest earned/ income from operations may be shown separately) | | | | | | |

| (Rs. in Cr.)* | | | | | | |
|--|--|--|--|--|---|---|
| Part I – Standalone / Consolidated Unaudited / Audited Financial Results for the Quarter and _____ Months Ended dd/mm/yyyy | | | | | | |
| Particulars | Current 3 months ended (dd/mm/yyyy) | Preceding 3 months ended (dd/mm/yyyy) | Previous year corresponding 3 months ended (dd/mm/yyyy) | Year to date figures for current period ended (dd/mm/yyyy) | Year to date figures for the previous year ended (dd/mm/yyyy) | Previous year ended (dd/mm/yyyy) |
| (Refer Notes Below) | (Unaudited)/ (Audited)** | (Unaudited)/ (Audited)** | (Unaudited)/ (Audited)** | (Unaudited)/ (Audited)** | (Unaudited)/ (Audited)** | (Audited) |
| 2.Other income | | | | | | |
| 3.Total income (1+2) | | | | | | |
| 4.Interest expended (Applicable to Banks) OR Interest & other finance charges expended (Applicable to Finance Companies) | | | | | | |
| 5.Operating Expenses (i)+(ii) | | | | | | |
| (i)Employees cost [@] | | | | | | |
| (ii)Other operating expenses [All items exceeding 10% of the operating expenses (i.e. total expenditure excluding interest / interest & other charges expenditure) may be shown separately] | | | | | | |
| 6.Total expenditure excluding provisions and contingencies (4+5) | | | | | | |

| (Rs. in Cr.)* | | | | | | |
|--|--|--|--|--|---|---|
| Part I – Standalone / Consolidated Unaudited / Audited Financial Results for the Quarter and _____ Months Ended dd/mm/yyyy | | | | | | |
| Particulars | Current 3 months ended (dd/mm/yyyy) | Preceding 3 months ended (dd/mm/yyyy) | Previous year corresponding 3 months ended (dd/mm/yyyy) | Year to date figures for current period ended (dd/mm/yyyy) | Year to date figures for the previous year ended (dd/mm/yyyy) | Previous year ended (dd/mm/yyyy) |
| (Refer Notes Below) | (Unaudited)/ (Audited)** | (Unaudited)/ (Audited)** | (Unaudited)/ (Audited)** | (Unaudited)/ (Audited)** | (Unaudited)/ (Audited)** | (Audited) |
| 7. Operating Profit/ (Loss) before provisions and contingencies (3-6) | | | | | | |
| 8.Provisions (other than tax) and contingencies | | | | | | |
| 9.Profit / (Loss) from ordinary activities before exceptional items(7-8) | | | | | | |
| 10. Exceptional items | | | | | | |
| 11. Profit / (Loss) from ordinary activities before tax (9+10) | | | | | | |
| 12.Tax expense | | | | | | |
| 13.Net Profit/ (Loss) from ordinary activities after tax (11-12) | | | | | | |
| 14.Extraordinary items (net of tax expense Rs._____) | | | | | | |
| 15.Net Profit / (Loss) after taxes but before share of profit / (loss) of associates and minority interest | | | | | | |

| (Rs. in Cr.)* | | | | | | |
|--|--|--|--|--|---|---|
| Part I – Standalone / Consolidated Unaudited / Audited Financial Results for the Quarter and _____ Months Ended dd/mm/yyyy | | | | | | |
| Particulars | Current 3 months ended (dd/mm/yyyy) | Preceding 3 months ended (dd/mm/yyyy) | Previous year corresponding 3 months ended (dd/mm/yyyy) | Year to date figures for current period ended (dd/mm/yyyy) | Year to date figures for the previous year ended (dd/mm/yyyy) | Previous year ended (dd/mm/yyyy) |
| (Refer Notes Below) | (Unaudited)/ (Audited)** | (Unaudited)/ (Audited)** | (Unaudited)/ (Audited)** | (Unaudited)/ (Audited)** | (Unaudited)/ (Audited)** | (Audited) |
| (13+ 14) [#] | | | | | | |
| 16.Share of profit / (loss) of associates [#] | | | | | | |
| 17. Minority interest [#] | | | | | | |
| 18. Net Profit / (Loss) for the period (15+16+17) | | | | | | |
| 19.Paid-up equity share capital (Face value of the share shall be indicated) | | | | | | |
| 20.Reserves excluding revaluation reserves (as per balance sheet of previous accounting year) | | | | | | |
| 21.i. Earnings per share (EPS) (before extraordinary items) (of Face Value Rs.____/- each) (not annualised): | | | | | | |
| (a) Basic | | | | | | |
| (b) Diluted | | | | | | |

| (Rs. in Cr.)* | | | | | | |
|---|--|--|--|--|---|---|
| Part I – Standalone / Consolidated Unaudited / Audited Financial Results for the Quarter and _____ Months Ended dd/mm/yyyy | | | | | | |
| Particulars | Current 3 months ended (dd/mm/yyyy) | Preceding 3 months ended (dd/mm/yyyy) | Previous year corresponding 3 months ended (dd/mm/yyyy) | Year to date figures for current period ended (dd/mm/yyyy) | Year to date figures for the previous year ended (dd/mm/yyyy) | Previous year ended (dd/mm/yyyy) |
| (Refer Notes Below) | (Unaudited)/ (Audited)** | (Unaudited)/ (Audited)** | (Unaudited)/ (Audited)** | (Unaudited)/ (Audited)** | (Unaudited)/ (Audited)** | (Audited) |
| 21.ii. Earnings per share (EPS) (after extraordinary items) (of Face Value Rs. ___/- each) (not annualised): (a) Basic (b) Diluted | | | | | | |
| 22. i. Book value per share[§] (before extraordinary items) (of Face Value Rs. ___/- each): 22.ii. Book value per share[§] (after extraordinary items) (of Face Value Rs. ___/- each): | | | | | | |
| 23. Analytical Ratios (As required by the respective regulator– to be computed on the basis of formula stipulated and as required to be disclosed in the financial statements) | | | | | | |
| (i) Percentage of shares held by | | | | | | |

| (Rs. in Cr.)* | | | | | | |
|--|--|--|--|--|---|---|
| Part I – Standalone / Consolidated Unaudited / Audited Financial Results for the Quarter and _____ Months Ended dd/mm/yyyy | | | | | | |
| Particulars | Current 3 months ended (dd/mm/yyyy) | Preceding 3 months ended (dd/mm/yyyy) | Previous year corresponding 3 months ended (dd/mm/yyyy) | Year to date figures for current period ended (dd/mm/yyyy) | Year to date figures for the previous year ended (dd/mm/yyyy) | Previous year ended (dd/mm/yyyy) |
| (Refer Notes Below) | (Unaudited)/ (Audited)** | (Unaudited)/ (Audited)** | (Unaudited)/ (Audited)** | (Unaudited)/ (Audited)** | (Unaudited)/ (Audited)** | (Audited) |
| Government of India | | | | | | |
| (ii)Capital Adequacy Ratio | | | | | | |
| (iii)NPA Amount / Ratios | | | | | | |
| a) Amount of Gross NPA | | | | | | |
| b) Amount of Net NPA | | | | | | |
| c) % of Gross NPA | | | | | | |
| d) % of Net NPA | | | | | | |
| (iv)Return on Assets | | | | | | |
| (v)Any other ratio | | | | | | |

See accompanying notes to the financial results

*Rupees crores with figures to two decimals

**strike off whichever is not applicable

#Applicable in the case of consolidated results

\$Applicable for half-yearly (every 6 months) reporting

@Employee cost under Operating expenses to include all forms of consideration given by the Banks/ Finance Companies in exchange for services rendered by employees, including provisions for post-employment benefits such as gratuity, pension, other retirement benefits, etc.

Note 1: The classification / disclosure of items in the financial results shall be in accordance with the RBI Regulations / NHB Regulations /other statutes / Revised Schedule VI of the Companies Act, 1956, as applicable.

Note 2: Basic and Diluted EPS before and after extraordinary items (not to be annualised) for the period, for the year to date and for the previous year shall be disclosed for each class of equity shares in accordance with Accounting Standard 20 (AS 20 - Earnings Per Share) notified under the Company (Accounting Standards) Rules, 2006 (as amended) / issued by the Institute of Chartered Accountants of India (ICAI), as applicable.

Note 3: Further to the above, profit/loss from discontinuing operations, if any, included in the above shall be disclosed with details thereof in the following format in accordance with Accounting Standard 24 (AS 24 – Discontinuing Operations) notified under the Company (Accounting Standards) Rules, 2006 (as amended) / issued by the Institute of Chartered Accountants of India (ICAI), as applicable.

| (Rs. in Cr.)* | | | | | | |
|--|--|--|--|--|---|---|
| Information relating to discontinuing operations | | | | | | |
| Particulars | Current 3 months ended (dd/mm/yyyy) | Preceding 3 months ended (dd/mm/yyyy) | Previous year corresponding 3 months ended (dd/mm/yyyy) | Year to date figures for current period ended (dd/mm/yyyy) | Year to date figures for the previous year ended (dd/mm/yyyy) | Previous year ended (dd/mm/yyyy) |
| | (Unaudited)/ (Audited)** | (Unaudited)/ (Audited)** | (Unaudited)/ (Audited)** | (Unaudited)/ (Audited)** | (Unaudited)/ (Audited)** | (Audited) |
| 1 Profit / (Loss) before tax from ordinary activities attributable to discontinuing operations | | | | | | |
| 2 Gain / (Loss) on disposal of assets/ settlement of liabilities attributable to discontinuing operations | | | | | | |
| 3 Add / (Less): Tax expense of discontinuing operations (a)+(b) | | | | | | |

| | | | | | | | |
|----------|---|--|--|--|--|--|--|
| | (a) on ordinary activities attributable to discontinuing operations | | | | | | |
| | (b) on gain / (loss) on disposal of assets / settlement of liabilities attributable to discontinuing operations | | | | | | |
| 4 | Profit / (Loss) from discontinuing operations (1 + 2 + 3) | | | | | | |

*Rupees crores with figures to two decimals

**strike off whichever is not applicable

Note 4:The figures for the last quarter of the financial year in columns “Current 3 months ended (dd/mm/yyyy)” and “Previous year corresponding 3 months ended (dd/mm/yyyy)” shall be the balancing figures between the audited figures for the respective full financial year and the published year-to-date figures upto the quarter preceding the last quarter of the respective financial year and as such shall be stated as "Unaudited", unless the Banks/ Finance Companies presents audited quarterly financial results.

Note 5:In case of finance companies (other than NBFCs exempted under the Listing Agreement for Debt Securities) where both equity and debt securities are listed, the following additional information shall be given after Earnings per share, as required under clause 4 of Part A of the Listing Agreement for Debt Securities:

(a) debt service coverage ratio; and

(b) interest service coverage ratio.

(To be computed as per applicable Annexure I, II or III of the Listing Agreement for Debt Securities)

| PART II - Select Information for the Quarter and _____ Months Ended dd/mm/yyyy | | | | | |
|---|--|--|--|--|---|
| | Particulars | 3 months ended as at (dd/mm/yyyy) | Preceding 3 months ended as at (dd/mm/yyyy) | Previous year corresponding 3 months ended as at (dd/mm/yyyy) | Previous year ended as at (dd/mm/yyyy) |
| A | PARTICULARS OF SHAREHOLDING | | | | |
| 1 | Public shareholding | | | | |
| | c. Number of shares | | | | |
| | d. Percentage of shareholding | | | | |
| 2 | Promoters and Promoter Group Shareholding | | | | |
| | c) Pledged / Encumbered | | | | |
| | - Number of shares | | | | |
| | - Percentage of shares (as a % of the total shareholding of promoter and promoter group) | | | | |
| | - Percentage of shares (as a % of the total share capital of the company) | | | | |
| | d) Non – encumbered | | | | |
| | - Number of shares | | | | |
| | - Percentage of shares (as a % of the total shareholding of the Promoter and Promoter group) | | | | |
| | - Percentage of shares (as a % of the total share capital of the company) | | | | |

| | Particulars | 3 months ended (dd/mm/yyyy) |
|----------|--|-----------------------------|
| B | INVESTOR COMPLAINTS Pending at the beginning of the quarter Received during the quarter Disposed of during the quarter Remaining unresolved at the end of the quarter | |

Annexure -III to Clause 41
Format For Reporting Segment Wise Revenue, Results And Capital Employed Along With The Quarterly/Half Yearly Results
(Applicable For All Companies Including Banks/ Finance Companies)

| | | | | | | (Rs. in Cr.)* |
|--|--|--|--|--|---|---|
| Particulars | Current 3 months ended (dd/mm/yyyy) | Preceding 3 months ended (dd/mm/yyyy) | Previous year corresponding 3 months ended (dd/mm/yyyy) | Year to date figures for current period ended (dd/mm/yyyy) | Year to date figures for the previous year ended (dd/mm/yyyy) | Previous year ended (dd/mm/yyyy) |
| (Refer Notes Below) | (Unaudited)/ (Audited)** | (Unaudited)/ (Audited)** | (Unaudited)/ (Audited)** | (Unaudited)/ (Audited)** | (Unaudited)/ (Audited)** | (Audited) |
| 1. Segment revenue (net sale/income from each segment should be disclosed under this head) (a) Segment – A (b) Segment – B (c) Segment – C (d) Segment.... (e) Unallocated Total Less: Inter segment revenue | | | | | | |
| Net sales/income from operations | | | | | | |
| 2. Segment results Profit/(Loss) before tax and interest from each segment) [#] (a) Segment – A (b) Segment – B | | | | | | |

| | | | | | | (Rs. in Cr.)* |
|--|--|--|--|--|---|---|
| Particulars | Current 3 months ended (dd/mm/yyyy) | Preceding 3 months ended (dd/mm/yyyy) | Previous year corresponding 3 months ended (dd/mm/yyyy) | Year to date figures for current period ended (dd/mm/yyyy) | Year to date figures for the previous year ended (dd/mm/yyyy) | Previous year ended (dd/mm/yyyy) |
| (Refer Notes Below) | (Unaudited)/ (Audited)** | (Unaudited)/ (Audited)** | (Unaudited)/ (Audited)** | (Unaudited)/ (Audited)** | (Unaudited)/ (Audited)** | (Audited) |
| (c) Segment – C | | | | | | |
| (d) Segment.... | | | | | | |
| (e) Unallocated | | | | | | |
| Total | | | | | | |
| Less: (i) Finance cost [@] | | | | | | |
| (ii) Other un-allocable expenditure net off | | | | | | |
| (iii) Un-allocable income | | | | | | |
| Profit before tax | | | | | | |
| 3. Capital employed (Segment assets – Segment liabilities) | | | | | | |
| (a) Segment – A | | | | | | |
| (b) Segment – B | | | | | | |
| (c) Segment – C | | | | | | |
| (d) Segment.... | | | | | | |
| (e) Unallocated | | | | | | |
| Total | | | | | | |

*Rupees crores with figures to two decimals

**strike off whichever is not applicable

#Profit/ (Loss) before tax and after interest in case of segments having operations which are primarily of financial nature.

@Other than finance cost pertaining to the segments having operations which are primarily of financial nature.

Note 1: Segment revenue, Segment results, Segment assets and Segment liabilities shall have the same meaning as defined in the Accounting Standard 17 (AS17 - Segment Reporting) notified under the Companies (Accounting Standards) Rules, 2006 (as amended) / issued by the Institute of Chartered Accountants of India (ICAI), as applicable.

Note 2:The above information shall be furnished for each of the reportable primary segments as identified in accordance with AS-17 notified under the Companies (Accounting Standards) Rules, 2006 (as amended) / issued by the Institute of Chartered Accountants of India (ICAI), as applicable.

Note 3:The figures for the last quarter of the financial year in columns "Current 3 months ended (dd/mm/yyyy)" and "Previous year corresponding 3 months ended (dd/mm/yyyy)" shall be the balancing figures between the audited figures for the respective full financial year and the published year-to-date figures upto the quarter preceding the last quarter of the respective financial year and as such shall be stated as "Unaudited", unless the Company presents audited quarterly financial results.

Annexure IV to Clause 41
Format for the Limited Review Report on Standalone/ Consolidated*Financial Results
for Companies Other Than Banks/ Finance Companies

Review Report to the Board of Directors of _____ (Name of the Company)

Introduction

[We have reviewed Part I - Standalone Unaudited Financial Results for the Quarter and _____ Months Ended dd/mm/yyyy of the accompanying Statement of Unaudited Financial Results (“Part I of the Statement”) of _____ (Name of the Company), which has been approved by the Board of Directors/ Committee of Board of Directors.] OR [We have reviewed Part I - Consolidated Unaudited Financial Results for the Quarter and _____ Months Ended dd/mm/yyyy of the accompanying Statement of Unaudited Financial Results (“Part I of the Statement”) of _____ (Name of the Company), its subsidiaries and jointly controlled entities (together “the Group”) and its share in its associates, which has been approved by the Board of Directors/ Committee of Board of Directors.]* Management is responsible for the preparation and presentation of the said Part I of the Statement in accordance with applicable Accounting Standards¹and other recognised accounting practices and policies. Our responsibility is to express a conclusion on the said Part I of the Statement based on our review.

The said Part I of the Statement includes the financial results of the following entities (list of entities included in the consolidation)*:

Scope of Review

We conducted our review in accordance with the Standard on Review Engagements (SRE) 2410, ‘Review of Interim Financial Information Performed by the Independent Auditor of the Entity’ issued by the Institute of Chartered Accountants of India. A review of interim financial information consists of making inquiries, primarily of persons responsible for financial and accounting

*Retain whichever is applicable.

¹The Accounting Standards notified pursuant to the Companies (Accounting Standards) Rules, 2006 (as amended) / issued by the Institute of Chartered Accountants of India (ICAI), as applicable.

matters, and applying analytical and other review procedures. A review is substantially less in scope than an audit conducted in accordance with Standards on Auditing and consequently does not enable us to obtain assurance that we would become aware of all significant matters that might be identified in an audit. Accordingly, we do not express an audit opinion.

Conclusion

Based on our review conducted as above, nothing has come to our attention that causes us to believe that the said Part I of the Statement is not prepared, in all material respects, in accordance with applicable Accounting Standards and other recognised accounting practices and policies and has not disclosed the information required to be disclosed in terms of Clause 41 of the Listing Agreement including the manner in which it is to be disclosed.

Other Matters

We did not review the interim financial information of _____ (number) branches included in the said Part I of the Statement. These interim financial information have been reviewed by the branch auditors² whose reports have been furnished to us, and our conclusion on the said Part I of the Statement, to the extent the same has been derived from such interim financial information, is based solely on the reports of such branch auditors.

[We did not review the interim financial statements / information of _____ (number) subsidiaries and _____ (number) jointly controlled entities included in the consolidated financial results, whose interim financial statements / information reflect total assets (net) of Rs _____ as at _____ (date of quarter / period end); as well as total revenue (net) of Rs _____ and Rs. _____ for the quarter and period ended _____ (date of quarter / period end), respectively, as considered in the consolidated financial results. The consolidated financial results also include the Group's share of net profit /(loss) of Rs. _____ and Rs. _____ for the quarter and period ended _____ (date of quarter / period end), respectively, as considered in the consolidated financial results, in respect of _____ (number) associates, whose interim financial statements / information have not been reviewed by us. These interim financial statements / information have been reviewed / audited by other auditors whose reports have been furnished to us by the Management and our conclusion on the quarterly and the year to date consolidated

²This is applicable where the branch auditors are appointed under Section 228 (3) of the Companies Act, 1956

financial results, in so far as it relates to the amounts and disclosures included in respect of these subsidiaries, jointly controlled entities and associates, is based solely on the reports of the other auditors.]*

Report on Legal and Other Regulatory Requirements

We also report that we have traced the number of shares as well as the percentage of shareholding in respect of the aggregate amount of public shareholding and the number of shares as well as the percentage of shares pledged/encumbered and non-encumbered in respect of the aggregate amount of promoters and promoter group shareholding in terms of Clause 35 of the Listing Agreement and the particulars relating to investor complaints disclosed in Part II - Select Information for the Quarter and _____ Months Ended dd/mm/yyyy of the Statement, from the details furnished by the Management / Registrars.

For XYZ & Co
Chartered Accountants
(Firm Registration No. _____)

Signature
(Name of the member signing the audit report)
(Designation)³
(Membership No.)

Place of signature:

Date:

³ Partner or Proprietor, as the case may be.

Annexure V to Clause 41

Format for the Limited Review Report on Standalone/ Consolidated* Financial Results for Banks/ Finance Companies

Review Report to the Board of Directors of _____ (Name of the Bank/ Finance Company)

Introduction

[We have reviewed Part I - Standalone Unaudited Financial Results for the Quarter and _____ Months Ended dd/mm/yyyy of the accompanying Statement of Unaudited Financial Results (“Part I of the Statement”) _____ (Name of the Bank/ Finance Company), which has been approved by the Board of Directors/ Committee of Board of Directors.]OR [We have reviewed Part I - Consolidated Unaudited Financial Results for the Quarter and _____ Months Ended dd/mm/yyyy of the accompanying Statement of Unaudited Financial Results (“Part I of the Statement”) of _____ (Name of the Bank/ Finance Company), its subsidiaries and jointly controlled entities (together “the Group”)and its share in its associates, which has been approved by the Board of Directors/ Committee of Board of Directors.]* Management is responsible for the preparation and presentation of the said Part I of the Statement in accordance with applicable Accounting Standards⁴and other recognised accounting practices and policies. Our responsibility is to express a conclusion on the said Part I of the Statement based on our review.

The said Part I of the Statement includes the financial results of the following entities (list of entities included in the consolidation)*:

Scope of Review

We conducted our review in accordance with the Standard on Review Engagements (SRE) 2410, ‘Review of Interim Financial Information Performed by the Independent Auditor of the Entity’ issued by the Institute of Chartered Accountants of India. A review of interim financial information consists of making inquiries, primarily of persons responsible for financial and accounting matters, and applying analytical and other review procedures. A review is substantially less in scope than an audit conducted in

*Retain whichever is applicable.

⁴The Accounting Standards notified pursuant to the Companies (Accounting Standards) Rules, 2006 (as amended) / issued by the Institute of Chartered Accountants of India (ICAI), as applicable.

accordance with Standards on Auditing and consequently does not enable us to obtain assurance that we would become aware of all significant matters that might be identified in an audit. Accordingly, we do not express an audit opinion.

Conclusion

Based on our review conducted as above, nothing has come to our attention that causes us to believe that the said Part I of the Statement is not prepared, in all material respects, in accordance with applicable Accounting Standards and other recognised accounting practices and policies and has not disclosed the information required to be disclosed in terms of Clause 41 of the Listing Agreement including the manner in which it is to be disclosed, or that it has not been prepared in accordance with the relevant prudential norms issued by the Reserve Bank of India/ National Housing Bank/ other applicable statutes (specify) in respect of income recognition, asset classification, provisioning and other related matters.

Other Matters

The financial results incorporate the relevant returns of _____(number) branches reviewed by us, returns of ____ (number) branches including _____ (number) foreign branches reviewed by other auditors specially appointed for this purpose and returns in respect of _____ (number) branches that have been certified by the Management. In the conduct of our review, we have taken note of the reports in respect of non-performing assets received from the concurrent auditors of _____ (number) branches, inspection teams of the Banks/ Finance Company of ____ (number) branches and other auditors of _____ branches specifically appointed for this purpose. These review reports cover _____ percent of the advances portfolio of the Bank/ Finance Company.⁵

[We did not review the interim financial statements / information of _____ (number) subsidiaries and _____ (number) jointly controlled entities included in the consolidated financial results, whose interim financial statements / information reflect total assets (net) of Rs_____ as at _____ (date of quarter / period end); as well as total revenue (net) of Rs_____ and Rs. _____ for the quarter and period ended _____ (date of quarter / period end), respectively, as considered in the _____

⁵Modify as applicable in case of Finance Companies also considering applicability where the branch auditors are appointed under Section 228 (3) of the Companies Act, 1956

consolidated financial results. The consolidated financial results also include the Group's share of net profit/ (loss) of Rs. _____ and Rs. _____ for the quarter and period ended _____ (date of quarter / period end), respectively, as considered in the consolidated financial results, in respect of _____(number) associates, whose interim financial statements / information have not been reviewed by us. These interim financial statements / information have been reviewed / audited by other auditors whose reports have been furnished to us by the Management and our conclusion on the quarterly and the year to date consolidated financial results, in so far as it relates to the amounts and disclosures included in respect of these subsidiaries, jointly controlled entities and associates, is based solely on the reports of the other auditors.]*

Report on Legal and Other Regulatory Requirements

We also report that we have traced the number of shares as well as the percentage of shareholding in respect of the aggregate amount of public shareholding and the number of shares as well as the percentage of shares pledged/encumbered and non-encumbered in respect of the aggregate amount of promoters and promoter group shareholding in terms of Clause 35 of the Listing Agreement and the particulars relating to investor complaints disclosed in Part II - Select Information for the Quarter and _____ Months Ended dd/mm/yyyy of the Statement, from the details furnished by the Management / Registrars.

For XYZ & Co
Chartered Accountants
(Firm Registration. No. _____)

Signature
(Name of the member signing the audit report)
(Designation)⁶
(Membership No.)

Place of signature:

Date:

⁶Partner or Proprietor, as the case may be.

Annexure VI to Clause 41
Format for the Audit Report on the Standalone/Consolidated* Financial Results
For Companies Other than Banks/ Finance Companies
Auditor’s Report On the Standalone/Consolidated* Quarterly Financial Results and Year to Date Results of the Company
Pursuant to Clause 41 of the Listing Agreement

To
The Board of Directors of (Name of the Company)

[We have audited Part I –Standalone Audited Financial Results for the Quarter and ____ Months Ended dd/mm/yyyy of the accompanying Statement of Audited Financial Results (“Part I of the Statement”) of _____ (Name of the Company).]OR [We have audited Part I - Consolidated Audited Financial Results for the Quarter and ____ Months Ended dd/mm/yyyy of the accompanying Statement of Audited Financial Results (“Part I of the Statement”) of _____(Name of the Company), its subsidiaries and jointly controlled entities (together “the Group”) and its share in its associates.]*

The said Part I of the Statement includes the financial results of the following entities (list of entities included in consolidation)*:

Management’s Responsibility for Part I of the Statement

The Company’s Management is responsible for the preparation of Part I of the Statement as per the requirement of clause 41 on the basis of the related interim financial statements/consolidated interim financial statements* in accordance with the recognition and measurement principles laid down in Accounting Standard (AS) 25, Interim Financial Reporting, issued pursuant to the Companies (Accounting Standards) Rules, 2006 (as amended) / issued by the Institute of Chartered Accountants of India, as applicable, as per section 211(3C) of the Companies Act, 1956 and other accounting principles generally accepted in India. This responsibility includes the design, implementation and maintenance of internal control relevant to the preparation and presentation of the said Part I of the Statement that gives a true and fair view and is free from material misstatement, whether due to fraud or error.

Auditor's Responsibility

Our responsibility is to express an opinion on the said Part I of the Statement based on our audit of such interim financial statements/consolidated interim financial statements*. We conducted our audit in accordance with the Standards of Auditing issued by the Institute of Chartered Accountants of India. Those standards require that we comply with ethical requirements and plan and perform the audit to obtain reasonable assurance about whether the said Part I of the Statement is free of material misstatement.

An audit involves performing procedures to obtain audit evidence about the amounts and disclosures in the interim financial statements/consolidated interim financial statements*. The procedures selected depend on the auditor's judgment, including the assessment of the risks of material misstatement of the interim financial statements/consolidated interim financial statements*, whether due to fraud or error. In making those risk assessments, the auditor considers the internal control relevant to the Company's preparation and fair presentation of the interim financial statements/consolidated interim financial statements* in order to design audit procedures that are appropriate in the circumstances, but not for the purpose of expressing an opinion on the effectiveness of the Company's internal control. An audit also includes evaluating the appropriateness of the accounting policies used and the reasonableness of the accounting estimates made by Management as well as evaluating the overall presentation of the interim financial statements/consolidated interim financial statements*.

We believe that the audit evidence we have obtained is sufficient and appropriate to provide a basis for our opinion.

Opinion

In our opinion and to the best of our information and according to the explanations given to us, the said Part I of the Statement:

- (i) has been prepared and presented in accordance with the requirements of clause 41 of the Listing Agreement in this regard; and
- (ii) gives a true and fair view in conformity with the accounting principles generally accepted in India of the net profit/loss and other financial information of the Company/Group* for the quarter and _____ months ended dd/mm/yyyy.

Other Matters

We did not audit the interim financial statements/information of _____(number) branches included in the interim financial statements of the Company. These interim financial statements/information have been audited by the branch auditors⁷whose reports have been furnished to us, and our opinion on the said Part I of the Statement, to the extent the same has been derived from such interim financial statements/information, is based solely on the report of such branch auditors.

[We did not audit the interim financial statements / information of _____ (number) subsidiaries and _____ (number) jointly controlled entities included in the consolidated financial results, whose interim financial statements / information reflect total assets (net) of Rs_____ as at _____ (date of quarter / period end); as well as total revenue (net) of Rs_____ and Rs. _____ for the quarter and period ended _____ (date of quarter / period end), respectively, as considered in these consolidated financial results. The consolidated financial results also include the Group's share of net profit / (loss) of Rs. _____ and Rs. _____ for the quarter and period ended _____ (date of quarter / period end), respectively as considered in these consolidated financial results, in respect of _____(number) associates, whose interim financial statements/information have not been audited by us. These interim financial statements / information have been audited by other auditors whose reports have been furnished to us by the Management and our opinion on the quarterly and the year to date consolidated financial results, in so far as it relates to the amounts and disclosures included in respect of these subsidiaries, jointly controlled entities and associates, is based solely on the reports of the other auditors.]*

Report on Legal and Other Regulatory Requirements

We also report that we have traced the number of shares as well as the percentage of shareholding in respect of the aggregate amount of public shareholding and the number of shares as well as the percentage of shares pledged/encumbered and non-encumbered in respect of the aggregate amount of promoters and promoter group shareholding in terms of Clause 35 of the Listing Agreement and the particulars relating to investor complaints disclosed in Part II - Select Information for the Quarter and _____ Months Ended dd/mm/yyyy of the Statement, from the details furnished by the Management/ Registrars.

For XYZ & Co.

*Retain whichever is applicable.

⁷This is applicable where the branch auditors are appointed under Section 228 (3) of the Companies Act, 1956

Chartered Accountants
(Firm Registration. No. _____)

Signature
(Name of the member signing the audit report)
(Designation)⁸
(Membership Number)

Place of signature:

Date:

*Retain whichever is applicable.

⁸Partner or proprietor, as the case may be

Annexure VII to Clause 41

Format for the Audit Report on the Standalone/Consolidated* Financial Results for Banks/ Finance Companies
Auditor’s Report On the Standalone/Consolidated* Quarterly Financial Results and Year to Date Results of the Banks/ Finance
Companies Pursuant to Clause 41 of the Listing Agreement

To

The Board of Directors of (Name of the Bank/ Finance Company)

Introduction

[We have audited Part I – Standalone Audited Financial Results for the Quarter and ____ Months Ended dd/mm/yyyy of the accompanying Statement of Audited Financial Results (“Part I of the Statement”) of _____ (Name of the Bank/ Finance Company).]OR [We have audited Part I - Consolidated Audited Financial Results for the Quarter and ____ Months Ended dd/mm/yyyy of the accompanying Statement of Audited Financial Results (“Part I of the Statement”) of _____ (Name of the Bank/ Finance Company), its subsidiaries and jointly controlled entities (together “the Group”) and its share in its associates.]*

The said Part I of the Statement includes the financial results of the following entities (list of entities included in the consolidation)*:

Management’s Responsibility for Part I of the Statement

The Company’s / Bank’s Management is responsible for the preparation of Part I of the Statement as per the requirement of clause 41 on the basis of the related interim financial statements/consolidated interim financial statements* in accordance with the recognition and measurement principles laid down in Accounting Standard (AS) 25, Interim Financial Reporting, issued pursuant to the Companies (Accounting Standards) Rules, 2006 (as amended) / issued by the Institute of Chartered Accountants of India, as applicable, as per section 211(3C) of the Companies Act, 1956 and other accounting principles generally accepted in India. This responsibility includes the design, implementation and maintenance of internal control relevant to the preparation and presentation of the said Part I of the Statement that gives a true and fair view and is free from material misstatement, whether due to fraud or error.

Auditor's Responsibility

Our responsibility is to express an opinion on the said Part I of the Statement based on our audit of such interim financial statements/consolidated interim financial statements*. We conducted our audit in accordance with the Standards of Auditing issued by the Institute of Chartered Accountants of India. Those standards require that we comply with ethical requirements and plan and perform the audit to obtain reasonable assurance about whether the said Part I of the Statement is free of material misstatement.

An audit involves performing procedures to obtain audit evidence about the amounts and disclosures in the interim financial statements/consolidated interim financial statements*. The procedures selected depend on the auditor's judgment, including the assessment of the risks of material misstatement of the interim financial statements/consolidated interim financial statements*, whether due to fraud or error. In making those risk assessments, the auditor considers the internal controls relevant to the Company's / Bank's preparation and fair presentation of the interim financial statements/consolidated interim financial statements* in order to design audit procedures that are appropriate in the circumstances, but not for the purpose of expressing an opinion on the effectiveness of the Company's / Banks internal control. An audit also includes evaluating the appropriateness of the accounting policies used and the reasonableness of the accounting estimates made by Management as well as evaluating the overall presentation of the interim financial statements/consolidated interim financial statements*.

We believe that the audit evidence we have obtained is sufficient and appropriate to provide a basis for our opinion.

Opinion

In our opinion and to the best of our information and according to the explanations given to us, the said Part I of the Statement:

- (i) has been prepared and presented in accordance with the requirements of clause 41 of the Listing Agreement in this regard; and
- (ii) gives a true and fair view in conformity with the accounting principles generally accepted in India of the net profit/loss and other financial information of the Company/Bank/Group*for the quarter and _____ months ended dd/mm/yyyy.

Other Matters

The financial results incorporate the relevant returns of _____(number) branches audited by us, returns of____ (number) branches including _____ (number) foreign branches audited by other auditors specially appointed for this purpose and unaudited returns in respect of _____ (number) branches. In conduct of our audit, we have taken note of the reports in respect of non-performing assets received from the concurrent auditors of _____ (number) branches, inspection teams of Bank/ Finance Company of _____ (number) branches and other auditors of _____ branches specifically appointed for this purpose. These reports cover _____ percent of the advances portfolio of the Bank/ Finance Company.⁹

[We did not audit the interim financial statements/information of _____ (number) subsidiaries and _____ (number) jointly controlled entities included in the consolidated financial results, whose interim financial statements reflect total assets (net) of Rs_____ as at _____ (date of quarter / period end); as well as total revenue (net) of Rs_____ and Rs. _____ for the quarter and period ended _____ (date of quarter / period end), respectively, as considered in these consolidated financial results. The consolidated financial results also include the Group's share of net profit / (loss) of Rs. _____ and Rs. _____ for the quarter and period ended _____ (date of quarter / period end), respectively, as considered in these consolidated financial results, in respect of _____(number) associates, whose interim financial statements/information have not been audited by us. These interim financial statements/information have been audited by other auditors whose reports have been furnished to us by the Management and our opinion on the quarterly and the year to date consolidated financial results, in so far as it relates to the amounts and disclosures included in respect of these subsidiaries, jointly controlled entities and associates, is based solely on the reports of such other auditors.]*

*Retainwhichever is applicable.

⁹ Modify as applicable in case of Finance Companies also considering applicability where the branch auditors are appointed under Section 228 (3) of the Companies Act, 1956

Report on Legal and Other Regulatory Requirements

We also report that we have traced the number of shares as well as the percentage of shareholding in respect of the aggregate amount of public shareholding and the number of shares as well as the percentage of shares pledged/encumbered and non-encumbered in respect of the aggregate amount of promoters and promoter group shareholding in terms of Clause 35 of the Listing Agreement and the particulars relating to investor complaints disclosed in Part II - Select Information for the Quarter and _____ Months Ended dd/mm/yyyy of the Statement, from the details furnished by the Management / Registrars.

For XYZ & Co.
Chartered Accountants
(Firm Registration No. _____)

Signature
(Name of the member signing the audit report)
(Designation)¹⁰
(Membership Number)

Place of signature:

Date:

¹⁰Partner or proprietor, as the case may be.

ANNEXURE VIII TO CLAUSE 41

Standalone / Consolidated Unaudited / Audited Statement of Assets and Liabilities as at dd/mm/yyyy for Companies (Other than Banks/ Finance Companies)

(Rs. in Cr.)*

| Standalone / Consolidated Statement of Assets and Liabilities | As at (Current half year (every six months) end / Year end) | As at (Previous year end) |
|--|--|----------------------------------|
| Particulars | (dd/mm/yyyy) | (dd/mm/yyyy) |
| | (Unaudited) / (Audited)* | (Audited) |
| Â EQUITY AND LIABILITIES | | |
| 1 Shareholders' funds | | |
| (a) Share capital | | |
| (b) Reserves and surplus | | |
| (c) Money received against share warrants | | |
| Sub-total - Shareholders' funds | | |
| 2. Share application money pending allotment | | |
| 3. Minority interest[#] | | |
| 4. Non-current liabilities | | |
| (a) Long-term borrowings | | |
| (b) Deferred tax liabilities (net) | | |
| (c) Other long-term liabilities | | |
| (d) Long-term provisions | | |
| Sub-total - Non-current liabilities | | |
| 5. Current liabilities | | |
| (a) Short-term borrowings | | |
| (b) Trade payables | | |
| (c) Other current liabilities | | |
| (d) Short-term provisions | | |
| Sub-total - Current liabilities | | |
| TOTAL - EQUITY AND LIABILITIES | | |

| | | |
|---------------------------------------|--|--|
| B ASSETS | | |
| 1. 1. Non-current assets | | |
| (a) Fixed assets | | |
| (b) Goodwill on consolidation # | | |
| (c) Non-current investments | | |
| (d) Deferred tax assets (net) | | |
| (e) Long-term loans and advances | | |
| (f) Other non-current assets | | |
| Sub-total - Non-current assets | | |
| 2 Current assets | | |
| (a) Current investments | | |
| (b) Inventories | | |
| (c) Trade receivables | | |
| (d) Cash and cash equivalents | | |
| (e) Short-term loans and advances | | |
| (f) Other current assets | | |
| Sub-total - Current assets | | |
| Total -Assets | | |

See accompanying notes to statement of assets and liabilities

*indicate the denomination for the amounts used

**strike off whichever is not applicable

#Applicable in the case of consolidated statement of assets and Liabilities

Note 1: The classification / disclosure of items in the statement of assets and liabilities shall be in accordance with the Revised Schedule VI of the Companies Act, 1956.

Annexure – IX to Clause 41

**Standalone / Consolidated Unaudited / Audited Cash Flow Statement for the half-year/ year ended dd/mm/yyyy for Companies
(Other than Banks/ Finance Companies)**

| (Rs. in Cr.)* | | |
|---|---|---|
| Particulars | For the (Current half year (every six months) ended / year ended) (dd/mm/yyyy) | For the (Previous year ended) (dd/mm/yyyy) |
| | (Unaudited)/ (Audited)** | (Audited) |
| A. Net cash flow from /(used in) operating activities | | |
| B. Net cash flow from /(used in) investing activities | | |
| C. Net cash flow from /(used in) financing activities | | |
| Net increase/(decrease) in Cash and cash equivalents (A+B+C) | | |
| Cash and cash equivalents at the beginning of the half-year/year | | |
| Cash and cash equivalents at the beginning of the half-year/year | | |

See accompanying notes to the cash flow statement

*Rupees crores with figures to two decimals

**strike off whichever is not applicable

Note 1:The components of the cash flow statement shall be determined in accordance with Accounting Standard 3 (AS 3 – Cash Flow Statements) notified under the Company (Accounting Standards) Rules, 2006 (as amended) / issued by the Institute of Chartered Accountants of India (ICAI), as applicable.